

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date: 25.8.2020

Appeal Lodging No.260 of 2020

Mukesh Chauradiya

...Appellant

Versus

Securities and Exchange Board of India

...Respondent

Mr. Piyush Chhajer, Authorised Representative with Mr. Devendra Dhanesha, Authorised Representative i/b. C & D Advisors LLP for the Appellant and Mr. Mukesh Chauradiya Appellant-in-person.

Mr. Shyam Mehta, Senior Advocate with Ms. Nidhi Singh and Ms. Kinjal Bhatt, Advocates i/b. Vidhii Partners for the Respondent.

Order:

1. We have heard Mr. Piyush Chhajer, Authorised Representative assisted by Mr. Devendra Dhanesha, Authorised Representative for the appellant and Mr. Mukesh Chauradiya Appellant-in-person and Mr. Shyam Mehta, Senior Advocate with Ms. Nidhi Singh and Ms. Kinjal Bhatt, Advocates for the Respondent through video conferencing.

2. Six weeks time is allowed to the Respondent to file reply. Three weeks thereafter to the Appellant to file rejoinder. List on 18th November, 2020.

3. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video conferencing or through physical hearing.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala
Presiding Officer

Dr. C. K. G. Nair
Member

Justice M.T. Joshi
Judicial Member

25.8.2020
RHN